

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 330/00356/2020

Allahabad this the 18th day of August, 2020

Hon'ble Mr. Justice Bharat Bhushan, Member-J

Bipalav Chatterjee, Aged about 56 years, S/o Late Nish Bhushan Chatterjee, booking supervisor E.C. Railway, Bhabua Road Station, District Kaimur.

Applicant

By Advocate: Mr. Srestha Pandey
Mr. Gaurav Dwivedi.

Vs.

1. Union of India through its Divisional Railway Manager, E.C. Railway, Mughalsarai, District Chandauli.
2. Senior Commercial Manager, E.C. Railway, Mughalsarai, District Chandauli.
3. Assistant Personal Officer, E.C. Railway, Mughalsarai, District Chandauli.

Respondents

By Advocate: Mr. Pramod Kumar Rai

O R D E R

Shri Sreshtha Pandey, learned counsel for the applicant and Shri Pramod Kumar Pandey, learned counsel for the respondents are physically present in the Tribunal.

2. It appears that the applicant was transferred and his first representation was dismissed. While dismissing his first representation, the concerned authority made following references:

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"6. In the interest of administration, Mr. Biplwe Chatterjee is directed to resume his duty first at transferred location & after that his request may be considered later on. Hence order dated

17.10.2019 of transfer of commercial employees cannot be stopped at this stage due to larger interest of administration."

3. In the light of aforesaid statement, the applicant has moved another representation dated 02.01.2020 (Annexure-5) which has not yet been decided. Counsel for the applicant has submitted that the grievance of the applicant would be met if a direction is given to the respondents to decide the aforesaid representation of the applicant within the stipulated time framed.

4. In view of the above, the respondent No. 2 or the competent authority amongst the respondents is directed to decide the representation dated 02.01.2020 (Annexure-5) of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order. After disposal of the representation, the respondents will communicate the decision to the applicant.

5. With the above direction, the O.A. stands disposed off. It is made clear that nothing has been commented on merits of the OA. No order as to costs.

(Justice Bharat Bhushan)
Member-J

/M.M/